

[Shri Arjun Arora]

The Minister very correctly pointed to the high degree of concentration of audit work in the country. The result is that thousands of auditors, thousands of those who have got the Charter of Audit, are unemployed as far as the audit work is concerned, and the work is concentrated in a few firms. I named four in the beginning of my speech when I moved the Bill, and those four firms have been dominating the scene for more than sixty years. And during these sixty years, the young auditor has had only two options. He has either got to accept a low-paid job with the established firm of auditors or engage in what is called income-tax practice for which . . .

SHRI A. D. MANI : Malpractice.

SHRI ARJUN ARORA : It is a malpractice. . . no charter or no qualifications are necessary.

SHRI A. D. MANI : What about the lawyers ?

SHRI ARJUN ARORA : Our auditor Member talked about confidence between the auditor and the management. He said that the continuity of the association of the auditor with the concern led to a sort of confidence between the management and the auditor. That is the thing which we want to avoid . . .

SHRI A. D. MANI : You want conflict ?

SHRI ARJUN ARORA : . . . because the auditor is the watch-dog of the shareholders. He is the watch-dog of the society. He is not a confidant of the management, he is not a person who is engaged to discuss the private affairs of the management. The main objective, the purpose for which the auditor is provided in the Companies Act, is that there should be somebody to protect the interests of the minority or stray shareholder who has put in his money and does not have the time, the resources and the ability to participate in the management of the concern. It is for his sake that the Companies Act provides for appointment of auditors and the management is doing something just contrary to what the purpose of the Companies Act is. Mr. Kaul correctly pointed out that the confidence of which the Auditor Member is very proud results in mechanical audit and the auditor becomes a mere rubber stamp who certifies the balance sheet prepared by the company's own accountant.

I am grateful to the hon'ble Members who participated in the discussion of my Bill. But for one or two Members every one supported the Bill. The auditor Member, of course, is subject to the discipline of the Institute and he had to oppose this Bill. I have nothing to say about it. The other person who opposed this Bill was my learned friend, Mr. A. D. Mani, who is very particular about fundamental rights but does not know the fundamentals of the fundamental rights. He wanted to give the companies the right to manage their affairs as they like. I hope when he applies his mind coolly to this question . . .

SHRI A. D. MANI (Madhya Pradesh) : I am always cool.

SHRI ARJUN ARORA ... he will realise his mistake.

SHRI A. D. MANI : What about lawyers ? They should go by rotation also.

SHRI ARJUN ARORA : The Minister has accepted the principle behind my Bill that there should be no marriage between the auditors and the management, that there should be rotation, that the auditors should perform certain useful purposes. He is also conscious of the bad businessman's ingenuity because he has pointed out the manner in which the bad businessman may escape the provision of the Bill which I have moved. He has, however, given a welcome assurance that the Government will apply its mind to this question and bring forward a comprehensive Bill. In view of that assurance I request the House to permit me to withdraw the Bill and let us hope the Government brings forward a drastic revision of the whole Companies Act including the provision regarding the audit.

The Bill was, by leave, withdrawn.

STATEMENT RE INCIDENTS IN THE WEST BENGAL LEGISLATURE ON 31 ST JULY, 1969—*contd.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Madam Deputy Chairman, as far as this West Bengal matter is concerned, we have received a short report from the West Bengal Government. But that is not sufficient to make a statement which will give sufficient information to hon.

Members here. The same question was raised in the other House and there too we submitted that we should get a little time so that we get a fuller information and fuller report from the West Bengal Government. Based on that and based on our own report we shall like to make a statement before this House, if you permit, on Monday.

SHRI A. D. MANI (Madhya Pradesh) : I do not want to embarrass the Minister by asking many questions. I would like him to examine whether any of those officers who were responsible for discipline of the force which invaded the Assembly Chamber tendered any explanation. We would like to have that explanation mentioned when the hon. Minister makes that statement.

श्री राजनारायण (उत्तर प्रदेश) : मैडेम, मुझको यह कहना है कि प्राइम मिनिस्टर साहिब ने टेलीफोन से बात की वहाँ के मुख्य मंत्री से और अखबारों में इतनी खबर आई और जब कि सरकार के लिये इमिडियेट काल होती है, प्रायरिटी काल होती है, जब चाहे तब काफी समय तक बात कर सकते हैं, तो मुझे यह कारण समझ में नहीं आया कि सरकार के पास आवश्यक सूचना नहीं आई? आवश्यक सूचना क्यों नहीं आई?

दूसरी चीज यह कि अगर गवर्नमेंट कुछ समय के लिये इन्क्वायर करना चाहती है तो मैं एक बात और इन्क्वायर करने के लिये अभी से बता देना चाहता हूँ, सरकार इस बारे में भी जरा पता लगा ले क्योंकि अखबारों से वह बात साफ नहीं हुई है। अभी हमें सेंट्रल हाल में मालूम हुआ कि यह जो पुलिस का प्रदर्शन हुआ इसका मूल कारण यह था कि वहाँ श्री ज्योति बसु की पार्टी पुलिस की एक पैरलेल यूनियन बना रही थी, जो पुलिस की एक यूनियन वहाँ थी-आलरेडी उसके विरुद्ध अपनी तरफ से प्रभावित एक पैरलेल यूनियन बनाने की साजिश कर रही थी और जो पुलिस की पहली यूनियन थी उसके लोगों ने इसको काफी गलत समझा और उन्होंने सोचा कि शायद ये कामपन्थी कम्युनिस्ट पार्टी के लोग हमारी

यूनियन को खराब करने के लिये एक पैरलेल यूनियन, समानान्तर यूनियन, बनाने की बात कर रहे हैं और उसी चीज को ले कर यह बावला खड़ा हो गया और उसी में उत्तेजना इतनी बढ़ती चली गई कि वह लोग वहाँ से उठ कर वहाँ चले गये। तो मैं चाहता हूँ कि सरकार इसका पता लगाये और जब सरकार समय ले रही है तो इन तथ्यों की जानकारी भी हमको कराये, बुनियादी तौर से कराये, क्योंकि पाँच हजार पुलिस यकायक प्रदर्शन के रूप में हथियार ले कर चली जाय और उसमें से 150 या 500—कुछ लोग 100 कहते हैं, 150 कहते हैं और कुछ लोग 500 कहते हैं—पुलिस के लोग विधान सभा भवन के अन्दर प्रवेश कर जायें, यह मामूली घटना नहीं है। यह जनतंत्री पद्धति और प्रणाली के लिये एक बड़ी ही खतरनाक चीज है। इसको जितनी भी भत्सना, निन्दा होनी चाहिये वह होगी और करनी चाहिये मगर हमारा निवेदन यही है कि मंत्री महोदय इसके बारे में भी जानकारी कर लें कि वह क्या मूल कारण था या कारण थे जिन कारणों के वश पुलिस के अन्दर इतनी उत्तेजना आई कि जिससे पुलिस के लोग ऐसा काम कर गये जो कि जनतंत्री इतिहास में अभी तक सुनने में नहीं आया।

THE DEPUTY CHAIRMAN : That will do. Mr. Dahyabhai Patel. I may inform the House that I am admitting a Calling Attention notice on this issue on Monday. Therefore, you may now say in brief.

SHRI DAHYABHAI V. PATEL (Gujarat) : I am afraid we are not satisfied with the information that has been given. From time to time, I am not referring to the incident in the Assembly only, and from the day we started I have been giving Calling Attention notice and asking for information on what is happening in Bengal. Law and order is completely out of hand. People's courts are being held at every street corner in every village and law is being administered by the panchayat of youths belonging to a particular party that does not owe allegiance to the Union Government or to the Constitution but which claims allegiance to a

[Shri Dahyabhai V. Patd] foreign power. What more do you expect ? The Home Ministry is guilty of misleading the House and keeping facts away is colluding, if you like to say, with the West Bengal Government as it is constituted today. The Government of India should have taken a much firmer stand and told the country what is happening in West Bengal. It is a very serious situation. I am wondering how the Central Government can sit relaxed in these conditions with such complacency, when we are about to lose a part of India practically. If you lose West Bengal where is Assam and Nagaland about which you seem so anxious ?

SHRI K. P. SUBRAMANIA MENON (Kerala) : Ha, ha.

SHRI DAHYABHAI V. PATEL : There is no question of "Ha, Ha" because that is what you want. Where is your allegiance ? Your allegiance is to Peking. Your allegiance is to Moscow, not to this country. That is the root cause of the trouble and the Home Minister is shielding these people which is very wrong.

THE DEPUTY CHAIRMAN : I think we need not go into all this. How many Members want to speak ? Mr. Gupta. Please be brief.

SHRI BHUPESH GUPTA (West Bengal) : No question of being brief. You have allowed a government formed constitutionally being called a foreign agent, a government formed by 14 parties.

श्री राजनारायण : इस पर डिस्कशन होना है तो हमारा राइट भी प्रिजर्व कर लोजियेगा ।

THE DEPUTY CHAIRMAN : Mr. Rajnarain. The Minister will give his statement on Monday. Therefore, if one or two Members want to say something let them say.

श्री राजनारायण : हमने अपनी बात कुछ कहो नहीं, सिर्फ एक सवाल पूछा है, लेकिन अगर डिस्कशन होता है तो हमारा राइट भी रिजर्व रखियेगा, हम फिर बोलेंगे ।

THE DEPUTY CHAIRMAN : All will be allowed to speak again when the Calling Attention Motion comes up on Monday and the Minister makes a full statement, or gives whatever information he has then, but even so if Members want to say something then can say it briefly now.

SHRI P. C. MITRA (Bihar) : Madam, I would only like to know whether the Minister is awaiting the report of the West Bengal Government or he has got some other source of information of his own from which he will get this information. If it is only from the West Bengal Government, then I must say that whatever appears in the Press is sufficient and we need not ask for any other report, as we have got different versions in different papers. But if the Government is awaiting any report from its own agency, then we certainly should wait for that report so that we can know the truth. Otherwise, already the comment of the Deputy Chief Minister has appeared that (here is a deep-laid conspiracy behind it and there are certain comments also of certain newspapers that they are trying to implicate certain persons or certain parties. Therefore, I would like to know whether the Government is awaiting any report from its own agency also besides the report of the West Bengal Government.

SHRI C. D. PANDE (Uttar Pradesh) : Madam I want the hon. Minister to make particular enquiries from the angle of the Central Government employees in Bengal and also the State Police force, because for the last six months there is a subtle move—and it is ostensible also—to replace the entire police force by a party police force.' The first thing they did was to terminate the services of the Inspector-General of Police, and we have seen in Calcutta—Mr. Bhupesh Gupta will bear me out—that there is a move . . .

SHRI BHUPESH GUPTA : I will not bear you out on anything.

SHRI C. D. PANDE : . . . to supplant the entire police force by their party forces. How far is that true ? That has to be found out. This information will not be furnished by the Government there. This your own agency will have to find out.

SHRI KRISHAN KANT (Haryana) : I would request the hon. Minister, when he makes the statement on Monday, to give some other version also and not merely what the State Government says. The genesis of this incident—how this happened—has to be found out. Mr. Rajnarain has said that some new union is trying forcibly to replace the old union. So unless we go into the genesis of this incident, it will not be possible for us to judge this whole affair. If you merely give us the details of the incident, on which date it happened and-so on, it will not

enable us to know the genesis of the whole thing. I would request the hon. Minister, when he makes the statement on Monday, to bear this in mind and let this House know how this whole thing developed.

SHRI BHUPESH GUPTA : Madam Deputy Chairman, we would naturally wait for the report which is to be got from the West Bengal Government. I think the West Bengal Legislative Assembly and the West Bengal Government are quite competent to deal with the matter, as indeed they shall be dealing with it.

SHRI DAHYABHAI V. PATEL : Questioned.

SHRI BHUPESH GUPTA : You can question it, but millions of people are not questioning it. They shall be out in the streets to question you.

SHRI DAHYABHAI V. PATEL : There is a reign of terror there.

SHRI BHUPESH GUPTA : You can say these things...

THE DEPUTY CHAIRMAN : Anyway, you please put your points.

SHRI BHUPESH GUPTA : It is not a question of putting my points when a Government has been called a foreign agent. And you allow such statements to be made on the floor of the House. I strongly protest against this filthy, foul, scurrilous statement. You can say anything you like about a party. This Government is constituted by 14 parties, not one party, and that Government is being called a Government of a foreign agency. It is an insult to our nation, and only people who have lost all their sense will make such a statement. I am not dealing with his party; not one Member have they got in the Bengal Assembly. Whatever we may have done or may not have done, one thing we have done is that the Swatantra Party has been obliterated in Bengal.

Madam Deputy Chairman, here I should like to invite your attention to a report in the *Hindustan Standard* which is nothing but a Congress paper; they support the Congress—it is well known. "Policemen on the Rampage in West Bengal Assembly. Conspiracy, says Basu. Attack Against Democracy—Ray" Mr. Siddharta Shanker Ray, Leader of the Opposition in the West Bengal Assembly, i.e. the Congress Party, has not only

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been obliged to condemn it as an attack on democracy, but he wanted to have a resolution immediately passed by the Assembly condemning such action. And here we have got this spectacle of Mr. C. D. Pande getting up and saying such things.

SHRI C. D. PANDE : The facts are there.

SHRI BHUPESH GUPTA : Madam Deputy Chairman, my friend, Mr. Raj-narain, asked for an enquiry. I am in favour of it. I am not saying who is behind this; I am not going into it at the moment. But it is interesting that before the attack was launched, Mr. Nepal Roy, a Congress M.L.A. and also a former Minister in the Congress Government, addressed these policemen. Anyway find it out. For the last few weeks we have been getting reports of a conspiracy to incite policemen against the West Bengal Government. I would not name them; let them be named on the floor of the West Bengal Assembly by the leaders of the Bengal Government. Some retired officials, including the Inspector-General of Police, have been involved.

SHRI C. D. PANDE : Name them.

SHRI BHUPESH GUPTA : We shall name them, not only name them, but pursue them. But I would not do it here. I think the West Bengal Government will make all the facts known to the public.

Madam Deputy Chairman, let us not be carried away by partisan considerations here. We may have our grievances. But we have avoided bringing demonstrations inside the Assembly or Parliament. It is quite possible for you to do so in certain parts; it is quite possible for us to do so in other parts. But over the last 19 years since the commencement of the Constitution, we have fought outside. We had not brought any demonstration inside the Assembly chamber. For the first time in the history of our country since the constitution came into existence, we have this monstrous sight of policemen entering the Assembly chamber, trying to beat up the Speaker and Assembly Members inside the House.

SHRI C. D. PANDE : What about the insults you hurled at the Governor ?

SHRI BHUPESH GUPTA : We never did it. Sometimes you may feel like beating me.

SHRI C. D. PANDE : No.

SHRI BHUPESH GUPTA : Sometimes I may feel like beating you. But it is a different thing if others enter this chamber and beat either you or me or both of us. Mr. C D. Pande should understand this. Do not try it, because if you allow such things, tomorrow we may see some people, police or the military, entering the Parliament and beating all of us. Therefore, you will agree that we must not treat it as a partisan issue. Madam, from the reports I gather that only a handful of policemen, about 100, behaved in this manner. And West Bengal has got 40,000 policemen. Therefore, I would not blame the police force as such at all. Some people have been worked up, instigated and we know it has been going on for some time now. It is the result of that provocation, instigation and incitement against the West Bengal United Front Government.

That is the position. Therefore, I am not blaming even the entire police force. Please note it. But I would ask the House to calmly consider one thing. Whatever the differences, let us all come to one agreement that the military or the police must not enter the Parliament to behave in this manner. We assure you that the West Bengal Government will deal with that in that spirit. I do not know whether the Government of India has sent a word of congratulation to the United Front Government of West Bengal on the calm, dignified and yet resolute manner in which they faced this provocation and handle the situation. The West Bengal Government deserves universal approbation and congratulation of the whole nation—particularly the Home Minister, the Deputy Chief Minister who is in charge of the Home portfolio. *(Interruptions)* Therefore, Madam, he should say that here today; in this Parliament, whatever we may think about the details of it, about the genesis of it, one thing is quite clear that we should not allow any party, whether it is your party or my party, to instigate the police to enter this Chamber, rushing into your room, chasing you out of your room, entering the Minister's rooms, beating up the Members here in this House. We do not like it. I am sure nobody in this House likes it. Surely we cannot put up with this monstrous challenge to the parliamentary institution which has taken place in West Bengal when a handful of policemen, simply because they have got guns and lathis in their hands, entered the Assembly and launched an attack. This is a grim foreboding. . . . *(Interruptions)* I am afraid of

what has happened there. Such a thing should not be allowed to happen any where again. Whatever report you may get or you may like to get, the authority to give that report is the Chief Minister of West Bengal on behalf of his Government and also the Speaker of the Legislative Assembly. The incident took place within the Legislative Assembly, in fact inside the Chamber, when the session was on.

Again, Madam, I must launch here my strong protest against those who are instigating the policemen who have behaved in this manner, indulged in vandalism and violence. Let us not bring in other issues. But the Government of India should fully cooperate with the West Bengal Government, a constituent of the Union of India, in dealing with this situation which is a threat not only to a particular party or a combination of parties or a particular type of Government, but to the very foundation on which the principles of our Constitution stand, on which the whole parliamentary system stands.

Once again I would express my appreciation of the manner in which the West Bengal Government has behaved. I would also express my appreciation of the restraint the people there have shown. They are meeting in the *maidan* there in a big mass rally today with great self-restraint.

(Several hon. Members rose to speak.)

THE DEPUTY CHAIRMAN : I do not want any further discussion on this. I have admitted a Calling-Attention Notice on this and according to the rules for the Calling-Attention Motions, all the names that will be there on the Calling-Attention Motion, will be called and all those Members will be given an opportunity to ask questions.

श्री राजनारायण : मैं एक सजेशन देना चाहता हूँ और इस संबंध में बोलना नहीं चाहता हूँ। मैं यह कहना चाहता हूँ कि इतनी बात तो सत्य है कि पुलिस वहाँ गई और काफी तादाद में हथियारबन्द होकर गई। मैं समझता हूँ कि सदन की तरफ से इस घटना की निन्दा होनी चाहिये। इतनी बात तो सत्य है कि जहाँ पर लेजिस्लेचर बैठा हो वहाँ पर पुलिस हथियारबन्द होकर इतनी तादाद में चली जाय, तो इस घटना की निन्दा इस राज्य सभा में होनी चाहिये।

श्री निरंजन बर्मा (मध्य प्रदेश) : जब तक पूरी बात न सुनी जाय और पूरी बात मालूम न हो जाय तब तक ऐसा नहीं किया जाना चाहिये ।

{Again several htm. Members rose to speak.}

THE DEPUTY CHAIRMAN : I cannot allow any more, whether it is for one minute or two minutes or three minutes
(Interruptions)

SHRI DAHYABHAI V. PATEL : I spoke but I did not repeat myself three or four times as some Members do taking the time of the House and repeating themselves twenty times... (Interruptions) This is not fair at all, Madam.

THE DEPUTY CHAIRMAN : Mr. Sen Gupta.

SHRI ARJUN ARORA (Uttar Pradesh) : Madam...

THE DEPUTY CHAIRMAN : Mr. Arora, please.

SHRI- DWIJENDRALAL SEN GUPTA (West Bengal) : Madam, the matter is a very serious one. I have been pained to note that some of the Members are introducing extraneous matters when everybody should join together to condemn the police for their most undemocratic action and we should not bring in any of the extraneous matters that have been talked over here. We Should all join together and condemn in one voice what the police did, as a very serious thing.

SHRI LOKANATH MISRA (Orissa) : Madam, I will take only three or four minutes.

THE DEPUTY CHAIRMAN : What do you want to say ? Please be brief.

(Interruptions)

SHRI LOKANATH MISRA : Let me finish speaking. I read in the newspapers this morning that Mr. Ajoy Mukhejee had sent a full report in a telex message to the Prime Minister. If the reports in the newspapers are true, then the Government of India is already in possession of all the facts about the incident that occurred yesterday. I would like the Minister to let the House know whether what has appeared in the newspapers today that a telex message had conveyed the entire matter, all the facts of the incident, to the 7—20 R. S./69.

Prime Minister, is true or not. Number two. Since he has expressed certain opinions, we must also be allowed to express our opinions even though it may take two or three minutes. I also join as a democrat in condemning the police behaviour in the Assembly. This may be for any reason, whatever the reasons may be for the particular behaviour of the police, it should be condemned because the premises of the Assembly, of the Parliament, are supposed to be pious places so far as the democratic institutions are concerned. Therefore, anything untoward happening in these places should be condemned. There is no doubt about it. But the inspiration, Madam, came when first Dr. Profulla Ghosh during his chief ministership, was hurt on the head by one of the Members of the Assembly, who belonged to the Communist Party, may be, it was the Left Communist or the Right Communist—there are so many shades...

SHRI BHUPESH GUPTA : But he was not a policeman...

(Interruptions)

SHRI LOKANATH MISRA : Let me have my say. I am putting the points . . .

SHRI A. D. MANI : He is putting the points well.

SHRI LOKANATH MISRA : This vandalism, this hooliganism, was first introduced inside the Assembly Hall by Members who had taken oath under the Constitution. They had inspired the policemen. This damage, this large-scale hooliganism, in the State was inspired in a way by the Government there. Then, what can we expect of other people ? Indiscipline has flowed into everything, every sphere of life. Therefore, since policemen are also a part of the society in West Bengal, probably this behaviour is the result of (hat. The entire responsibility for this should go to the Communist Party, the Left Communists or the Right Communists or the Naxalites, for introducing, for inspiring indiscipline into the people as a whole and the consequences of it culminating in the misbehaviour of the police also.

DR. BHAI MAHAVIR (Delhi) : Madam, I would like to join in the sentiments being expressed regarding the feelings of disapproval that we have about the incidents that occurred in the West Bengal Legislative Assembly.

[Dr. Bhai Mahavir]

Mr. Bhupesh Gupta has been at pains to express his disapproval of these incidents. But I would like to submit that the whole philosophy or the way of thinking which the Communist Party is preaching, more particularly the Left Communists and the so-called more left part of it, the way they are introducing politics into all elements of our life, in the police force, in the services, and not only in these but in students, in universities, has its culmination in what we have seen in Bengal in this incident. What is pitiable and what is condemnable, therefore, is that this type of thought should be introduced everywhere, that policemen are made victims of political policies and they are not allowed to perform their duties honestly, diligently, impartially, and they are told not to help people who are victims of ghettos although the courts have ordered them to do so, and the Communist Party which is in power, has asked them not to do it. When this is done, the police people will naturally like to behave in the manner in which they think it will be to their interest.

It has been said that we condemn the police. I would like to make a distinction. The people who were there, whether they were 5000 or 500—one report says they were 5000 and Mr. Gupta says they were 100 . . .

SHRI BHUPESH GUPTA : One hundred entered the Assembly.

DR. BHAI MAHVIR : Whatever the number was, they went as policemen or they were people in police uniform but not the police as such because the Police Force is a force when it obeys a certain discipline, follows certain order and it is ordered by the respective authorities or the people who are in command. Then only it is the Police Force ; otherwise they are just men in uniform and what they do should not make us condemn the Police Force. We should condemn the people who went, whether they were in uniform or in other dress. Anyway it was sown by the Left Communists ; they are reaping the whirlwind. When this matter is looked into it should be looked into from all angles. The threat to the Constitution which is posed by the Communist Party should be seen in its proper perspective. They should also know what they are going to get because if it happens in one place, it can happen everywhere and this is a very serious challenge to our Constitution.

श्री बालकृष्ण गुप्त (बिहार) : उपसभापति महोदया, अभी जो डा० महावीर ने कहा है उस तरह की विचित्र चीजें वेस्ट बंगाल में हो रही हैं। पूर्निया जिले की बगल में एक कानकी गांव है जहां पर पीपुल्स कोर्ट बैठाई गई और मुसलमानों को सी० पी० आई० (एम०) में मिला लिया गया और एक श्याम लाल केडिया नाम के आदमी पर पांच सौ रुपया जुर्माना किया गया . . .

THE DEPUTY CHAIRMAN : I do not want any information. I do not want a speech from you.

श्री बालकृष्ण गुप्त : यह इसके साथ जोड़ना पड़ेगा। कलकत्ता में जो कुछ हो रहा है उसका कारण यह है कि वहां पर इस वक्त पुलिस को ला एंड आर्डर में नटेन करने का आर्डर ही नहीं है। मैं भी युनाइटेड फ्रंट की एक पार्टी का आदमी हूं, लेकिन हमारे लोगों को भी वहां पर मारा जा रहा है . . .

THE DEPUTY CHAIRMAN : I have allowed many Members and many more want to speak I have allowed a Calling Attention Notice on this and whatever names came by 10-30 in the morning, I think, we will have those names on the Calling Attention Motion.

Have you anything to say, Mr. Shukla ?

SHRI VIDYA CHARAN SHUKLA : No.

THE INDIAN PENAL CODE (AMENDMENT) BILL, 1967

SHRI M. P. BHARGAVA (Uttar Pradesh) : I move :

"That the following amendments made by the Lok Sabha in the Indian Penal Code (Amendment) Bill, 1967, be taken into consideration :

Enacting Formula

1. That at page 1, line 1, for 'Eighteenth' substitute 'Twentieth.'

Clause 1

2. That at page 1, line 4, for '1967' substitute '1969.'